



Government of India / भारत सरकार

Ministry of Commerce and Industry / वाणिज्य और उद्योग मंत्रालय

Department of Commerce / वाणिज्य विभाग

Directorate General of Foreign Trade, Delhi / विदेश व्यापार महानिदेशालय, दिल्ली

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(DES - VI SECTION)

MINUTES OF THE NORMS COMMITTEE- VI

MEETING No. NC/6/MEET/Mar/202324/13

DATED: 04/04/2024

Please Note

- I. For information of exporters, Norms Committee - VI handles all cases pertaining to fixation/ratification of norms for Export Products falling under ITC (HS) Chapter 1 to 26, 94 to 98 .Communications in respect of cases/pertaining to NC- VI may be sent to email address: nc6.dgft@nic.in
- II. The Norms Committee has taken decision only with respect to technical aspect/wastage norms. While redeeming the applications, RAs should check that the applicant has fulfilled all requirements as prescribed in policy/procedure including those in Policy Circulars issued from time to time or any other provisions under FTP/HBP for EODC.
- III. Wherever the Committee has fixed Norms, the concerned RA may ensure that AA is issued on the wastages/consumption as ratified by the Committee or as per wastages claimed in the application, whichever is less.

Meeting No. NC/6/MEET/Mar/202324/13 dated 04/04/2024 of Norms Committee - VI for the year 2024-25 was held on 04/04/2024 under the Chairmanship of ANIL AGGARWAL, Additional DGFT to consider the following applications for ratification of norms in respect of advance authorizations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2015-20.

The following members were present in the meeting:-

S.No.	Name and Designation of Representatives	Department
1	Shri Shaish Kumar, Technical Consultant	DGFT
2	Shri Nand Lal, Technical Consultant	DGFT
3	Ms. Annu Kumari, Assistant Director	MoFPI
4	Shri Krishna Murari, Technical Consultant	MoFPI
5	Shri Pradyumna Sahu, Deputy DGFT	DGFT

Case Details and Decision(s):

Case No.	1 / NC/6/MEET/Mar/202324/13
Case Status	Case Deferred
Party Name	GARON DEHYDRATES PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Mar/ 202324/ 13 and 04/04/2024
HQ File Number	HQRNORM APPLY 00007951AM24
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 02.05.2024.	

Case No.	2 / NC/6/MEET/Mar/202324/13
Case Status	Case Rejected
Party Name	DRYTECH PROCESSES (INDIA) P LTD
Meeting Number and Date	NC/ 6/ MEET/ Mar/ 202324/ 13 and 04/04/2024
HQ File Number	HQRNORM REVIW00008988AM24
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: NC considered the case as per agenda and decided to maintain "Status Quo" of the decision taken in M.No.11 dated 08.02.2024 on this case. RA may take subsequent consequential action accordingly.	

Case No.	3 / NC/6/MEET/Mar/202324/13
Case Status	Case Deferred
Party Name	A.G. ORGANICA PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Mar/ 202324/ 13 and 04/04/2024
HQ File Number	HQRNORM APPLY 00008563AM24

RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: NC considered the case as per agenda and decided to refer the case to PC-4 Division for clarification on whether only repackaging is admissible under AA Scheme. The case stands deferred to 02.05.2024	

Case No.	4 / NC/6/MEET/Mar/202324/13
Case Status	Case Deferred
Party Name	PRISTINE INGREDIENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Mar/ 202324/ 13 and 04/04/2024
HQ File Number	HQRNORM APPLY 00008752AM24
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 02.05.2024.	

Case No.	5 / NC/6/MEET/Mar/202324/13
Case Status	Case Deferred
Party Name	KAMCO CHEW FOOD PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Mar/ 202324/ 13 and 04/04/2024
HQ File Number	HQRNORM APPLY 00001742AM23
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: NC considered the case as per agenda and noted that the application alongwith reply of DL of the	

firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments.

The case stands deferred to 02.05.2024.

Case No.	6 / NC/6/MEET/Mar/202324/13
Case Status	Case Deferred
Party Name	KAMCO CHEW FOOD PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Mar/ 202324/ 13 and 04/04/2024
HQ File Number	HQRNORM APPLY 00001743AM23
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision:	
NC considered the case as per agenda and noted that the application alongwith reply of DL of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments.	
The case stands deferred to 02.05.2024.	

Case No.	7 / NC/6/MEET/Mar/202324/13
Case Status	Case Deferred
Party Name	A.G. ORGANICA PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Mar/ 202324/ 13 and 04/04/2024
HQ File Number	HQRNORM REVIW00007405AM24
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision:	
NC considered the case as per agenda and decided to refer the case PC-4 Division for clarification on whether only repackaging is admissible under AA Scheme.	
The case stands deferred to 02.05.2024.	

Case No.	8 / NC/6/MEET/Mar/202324/13
Case Status	Case Rejected
Party Name	DRYTECH PROCESSES (INDIA) P LTD
Meeting Number and Date	NC/ 6/ MEET/ Mar/ 202324/ 13 and 04/04/2024
HQ File Number	HQRNORM REVIW00008543AM24
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: NC considered the case as per agenda and decided to maintain "Status Quo" of the decision taken in M.No.10 dated 11.01.2024 on this case. RA may take subsequent consequential action accordingly.	

Case No.	9 / NC/6/MEET/Mar/202324/13
Case Status	Case Rejected
Party Name	DRYTECH PROCESSES (INDIA) P LTD
Meeting Number and Date	NC/ 6/ MEET/ Mar/ 202324/ 13 and 04/04/2024
HQ File Number	HQRNORM REVIW00008545AM24
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: NC considered the case as per agenda and decided to maintain "Status Quo" of the decision taken in M.No.11 dated 08.02.2024 on this case. RA may take subsequent consequential action accordingly.	

Case No.	10 / NC/6/MEET/Mar/202324/13
Case Status	Case Deferred
Party Name	UMALAXMI ORGANICS PRIVATE LIMITED
Meeting Number	NC/ 6/ MEET/ Mar/ 202324/ 13 and 04/04/2024

and Date	
HQ File Number	HQRNORM REVIW00004976AM24
RA File Number	132404000145 AM20
Licence No and Date	1310049278/09/05/2019
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., CFTRI and their comments are awaited. The Committee decided to send a reminder to CFTRI to expedite their comments. The case stands deferred to 02.05.2024.	

Case No.	11 / NC/6/MEET/Mar/202324/13
Case Status	Case Deferred
Party Name	RADNIK EXPORTS GLOBAL PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Mar/ 202324/ 13 and 04/04/2024
HQ File Number	HQRNORM APPLY 00008990AM24
RA File Number	NA
Licence No and Date	0510414280/29/05/2020
Norms Committee Decision: NC considered the case as per agenda and noted that the export/import items are textile items. The Committee noted that, it has been decided with the approval of DG in the F.No. 01/85/171/53/AM19/DES.VI to transfer the cases relating to Textile to NC-5 which is primarily a Norms Committee for Textile and Leather.	

Case No.	12 / NC/6/MEET/Mar/202324/13
Case Status	Case Rejected
Party Name	DEL MONTE FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Mar/ 202324/ 13 and 04/04/2024
HQ File Number	HQRNORM REVIW00008495AM24
RA File Number	05AA04005565 AM22
Licence No and Date	0511002235/19/04/2021
Norms Committee Decision:	

NC considered the case as per agenda and noted that the application for review of the Norms Committee decision taken in M.No.6 dated 13.10.2022, has been filed by the firm in February, 2024, i.e. after more than one year of the decision of the NC. The Committee also noted that in accordance to Para 4.17 of HBP, 2023, no representation against the decision of Norms Committee after the period of 12 months from the date of uploading of the decision on DGFT website will be entertained. Accordingly, the Committee therefore, decided to reject the review application of the firm.

RA may take subsequent consequential action accordingly.

Case No.	13 / NC/6/MEET/Mar/202324/13
Case Status	Case Rejected
Party Name	DEL MONTE FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Mar/ 202324/ 13 and 04/04/2024
HQ File Number	HQRNORM REVIW00008494AM24
RA File Number	05AA04008457 AM22
Licence No and Date	0511002303/26/04/2021
Norms Committee Decision:	
NC considered the case as per agenda and noted that the application for review of the Norms Committee decision taken in M.No.6 dated 13.10.2022, has been filed by the firm in February, 2024, i.e. after more than one year of the decision of the NC. The Committee also noted that in accordance to Para 4.17 of HBP, 2023, no representation against the decision of Norms Committee after the period of 12 months from the date of uploading of the decision on DGFT website will be entertained. The Committee therefore, decided to reject the review application of the firm.	
RA may take subsequent consequential action accordingly.	

Case No.	14 / NC/6/MEET/Mar/202324/13
Case Status	Case Deferred
Party Name	GRAIN 'N' GRACE FOOD INGREDIENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Mar/ 202324/ 13 and 04/04/2024
HQ File Number	HQRNORM APPLY 00145966AM22
RA File Number	10AA04006357 AM22
Licence No and Date	3211001309/23/07/2021

Date	
Norms Committee Decision: NC considered the case as per agenda and noted that the application alongwith reply of DL of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 02.05.2024.	

Case No.	15 / NC/6/MEET/Mar/202324/13
Case Status	Case Deferred
Party Name	RADNIK EXPORTS GLOBAL PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Mar/ 202324/ 13 and 04/04/2024
HQ File Number	HQRNORM REVIW00008918AM24
RA File Number	05AA04077021 AM22
Licence No and Date	0511004656/10/09/2021
Norms Committee Decision: NC considered the case as per agenda and noted that the export/import items are textile items. The Committee noted that, it has been decided with the approval of DG in the F.No. 01/85/171/53/AM19/DES.VI to transfer the cases relating to Textile to NC-5 which is primarily a Norms Committee for Textile and Leather.	

Case No.	16 / NC/6/MEET/Mar/202324/13
Case Status	Case Rejected
Party Name	DEL MONTE FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Mar/ 202324/ 13 and 04/04/2024
HQ File Number	HQRNORM REVIW00008493AM24
RA File Number	05AA04094594 AM22
Licence No and Date	0511005846/01/11/2021
Norms Committee Decision: NC considered the case as per agenda and noted that the application for review of the Norms Committee decision taken in M.No.6 dated 13.10.2022, has been filed by the firm in February, 2024, i.e. after more than one year of the decision of the NC. The Committee also noted that in	

accordance to Para 4.17 of HBP, 2023, no representation against the decision of Norms Committee after the period of 12 months from the date of uploading of the decision on DGFT website will be entertained. The Committee therefore, decided to reject the review application of the firm.

RA may take subsequent consequential action accordingly.

Case No.	17 / NC/6/MEET/Mar/202324/13
Case Status	Case Approved
Party Name	ARIBA FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Mar/ 202324/ 13 and 04/04/2024
HQ File Number	HQRNORM APPLY 00004258AM24
RA File Number	NA
Licence No and Date	5611000651/08/12/2021

Norms Committee Decision:

NC considered the case as per agenda and decided to fix the norms of the AA on the basis of the comments of the Technical Authority, i.e., MoFPI, allowing the following inputs;

S.No.	Export Item	Quantity in Kg	Import Item	Quantity in Kg
1	Dosa Samosa 20 gm (Net Content of KG.SROLL PASTRY 10" (20 Pkts x 30 sheets 550gm = 11kg)2346 KG	10890.000	KG.SROLL PASTRY 10"	2200.000
2.	Mix Veg Samosa 15 gm (Net Content of KG.SROLL PASTRY 10" (20 Pkts x 30 sheets 550gm = 11 kg)2010 KG HS	9334.000	KG.SROLL PASTRY 10"	2020.000
3	Veggie Spring Roll 30 gm (Net Content of KG.SROLL PASTRY 7.5"(20 Pkts x 50 sheets 500gm =10kg)6781.50 KG	16954.000	KG.SROLL PASTRY 7.5"	6816.000

RA may take subsequent consequential action accordingly.

Case No.	18 / NC/6/MEET/Mar/202324/13
Case Status	Case Deferred
Party Name	INDIES GLOBAL FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Mar/ 202324/ 13 and 04/04/2024
HQ File Number	HQRNORM APPLY 00330997AM22
RA File Number	33AX04000012 AM22
Licence No and Date	3311000576/25/01/2022
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm alongwith reply of DL is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 02.05.2024.	

Case No.	19 / NC/6/MEET/Mar/202324/13
Case Status	Case Deferred
Party Name	DEL MONTE FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Mar/ 202324/ 13 and 04/04/2024
HQ File Number	HQRNORM REVIW00008491AM24
RA File Number	05AX04001464 AM22
Licence No and Date	0511011448/29/03/2022
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 02.05.2024.	

Case No.	20 / NC/6/MEET/Mar/202324/13
Case Status	Case Deferred
Party Name	DEL MONTE FOODS PRIVATE LIMITED

Meeting Number and Date	NC/ 6/ MEET/ Mar/ 202324/ 13 and 04/04/2024
HQ File Number	HQRNORM REVIW00008492AM24
RA File Number	05AX04001463 AM22
Licence No and Date	0511011446/29/03/2022
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 02.05.2024.	

Case No.	21 / NC/6/MEET/Mar/202324/13
Case Status	Case Deferred
Party Name	OMSONS MARKETING PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Mar/ 202324/ 13 and 04/04/2024
HQ File Number	HQRNORM APPLY 00001141AM23
RA File Number	30AX04000085 AM23
Licence No and Date	3011002207/01/06/2022
Norms Committee Decision: NC considered the case as per agenda and decided to seek following information from the firm on the basis of the comments of the Technical Authority, i.e., MoFPI; i) Bill of Entries for imported items. ii) Invoices for the indigenous items blended with export item viz. Extra Neutral alcohol (ENA) and Matured Malt Spirit (MMS) etc. iii) Certificate of Analysis (CoAs) of all items of import and indigenous. The case stands deferred to 02.05.2024.	

Case No.	22 / NC/6/MEET/Mar/202324/13
Case Status	Case Deferred
Party Name	OMSONS MARKETING PRIVATE LIMITED
Meeting Number	NC/ 6/ MEET/ Mar/ 202324/ 13 and 04/04/2024

and Date	
HQ File Number	HQRNORM APPLY 00001351AM23
RA File Number	30AX04000109 AM23
Licence No and Date	3011002240/13/06/2022
Norms Committee Decision: NC considered the case as per agenda and decided to seek following information from the firm on the basis of the comments of the Technical Authority, i.e., MoFPI; i) Bill of Entries for imported items. ii) Invoices for the indigenous items blended with export item viz. Extra Neutral alcohol (ENA) and Matured Malt Spirit (MMS) etc. iii) Certificate of Analysis (CoAs) of all items of import and indigenous. The case stands deferred to 02.05.2024.	

Case No.	23 / NC/6/MEET/Mar/202324/13
Case Status	Case Deferred
Party Name	DEL MONTE FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Mar/ 202324/ 13 and 04/04/2024
HQ File Number	HQRNORM REVIW00008489AM24
RA File Number	05AX04000768 AM23
Licence No and Date	0511013201/14/06/2022
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 02.05.2024.	

Case No.	24 / NC/6/MEET/Mar/202324/13
Case Status	Case Deferred
Party Name	DEL MONTE FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Mar/ 202324/ 13 and 04/04/2024

HQ File Number	HQRNORM REVIW00008490AM24
RA File Number	05AX04000778 AM23
Licence No and Date	0511013200/14/06/2022
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 02.05.2024.	

Case No.	25 / NC/6/MEET/Mar/202324/13
Case Status	Case Deferred
Party Name	DEL MONTE FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Mar/ 202324/ 13 and 04/04/2024
HQ File Number	HQRNORM REVIW00008488AM24
RA File Number	05AX04000847 AM23
Licence No and Date	0511013320/20/06/2022
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 02.05.2024.	

Case No.	26 / NC/6/MEET/Mar/202324/13
Case Status	Case Deferred
Party Name	TASTY BITE EATABLES LTD
Meeting Number and Date	NC/ 6/ MEET/ Mar/ 202324/ 13 and 04/04/2024
HQ File Number	HQRNORM APPLY 00002300AM23
RA File Number	31AX04000060 AM23
Licence No and Date	3111001588/27/07/2022
Norms Committee Decision:	

NC considered the case as per agenda and noted that the firm was issued DL on 20.03.2024 to furnish reply. Their reply is still awaited. The Committee decided to wait for reply of the firm.

The case stands deferred to 02.05.2024.

Case No.	27 / NC/6/MEET/Mar/202324/13
Case Status	Case Deferred
Party Name	GRIFFITH FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Mar/ 202324/ 13 and 04/04/2024
HQ File Number	HQRNORM APPLY 00002291AM23
RA File Number	07AX04000511 AM23
Licence No and Date	0711004776/27/07/2022
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 02.05.2024.	

Case No.	28 / NC/6/MEET/Mar/202324/13
Case Status	Case Deferred
Party Name	GRIFFITH FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Mar/ 202324/ 13 and 04/04/2024
HQ File Number	HQRNORM APPLY 00002289AM23
RA File Number	07AX04000483 AM23
Licence No and Date	0711004774/27/07/2022
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 02.05.2024.	

Case No.	29 / NC/6/MEET/Mar/202324/13
Case Status	Case Deferred
Party Name	GRIFFITH FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Mar/ 202324/ 13 and 04/04/2024
HQ File Number	HQRNORM APPLY 00002290AM23
RA File Number	07AX04000512 AM23
Licence No and Date	0711004775/27/07/2022
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 02.05.2024.	

Case No.	30 / NC/6/MEET/Mar/202324/13
Case Status	Case Deferred
Party Name	TATA SMARTFOODZ LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Mar/ 202324/ 13 and 04/04/2024
HQ File Number	HQRNORM APPLY 00002319AM23
RA File Number	03AX04002403 AM23
Licence No and Date	0311016674/28/07/2022
Norms Committee Decision: NC considered the case as per agenda and noted that the firm was issued DL on 04.03.2024 followed by reminder on 19.03.2024 to furnish reply. Their reply is still awaited. The Committee decided to wait for reply of the firm. The case stands deferred to 02.05.2024.	

Case No.	31 / NC/6/MEET/Mar/202324/13
Case Status	Case Deferred

Party Name	CHIRAL AGRO PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Mar/ 202324/ 13 and 04/04/2024
HQ File Number	HQRNORM APPLY 00002593AM23
RA File Number	07AX04000586 AM23
Licence No and Date	0711004886/11/08/2022
Norms Committee Decision: NC considered the case as per agenda and noted that the firm was issued DL on 05.01.2024 followed by reminders on 20.01.2024, 04.02.2024, 19.02.2024, 05.03.2024 and 20.03.2024 to furnish reply. Their reply is still awaited. The Committee decided to wait for reply of the firm. The case stands deferred to 02.05.2024.	

Case No.	32 / NC/6/MEET/Mar/202324/13
Case Status	Case Deferred
Party Name	GRIFFITH FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Mar/ 202324/ 13 and 04/04/2024
HQ File Number	HQRNORM APPLY 00003197AM23
RA File Number	07AX04000767 AM23
Licence No and Date	0711005274/19/09/2022
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 02.05.2024.	

Case No.	33 / NC/6/MEET/Mar/202324/13
Case Status	Case Deferred
Party Name	OMSONS MARKETING PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Mar/ 202324/ 13 and 04/04/2024
HQ File Number	HQRNORM APPLY 00003204AM23
RA File Number	05AX04001683 AM23
Licence No and	0511014894/19/09/2022

Date	
Norms Committee Decision: NC considered the case as per agenda and decided to seek following information from the firm on the basis of the comments of the Technical Authority, i.e., MoFPI; i) Bill of Entries for imported items. ii) Invoices for the indigenous items blended with export item viz. Extra Neutral alcohol (ENA) and Matured Malt Spirit (MMS) etc. iii) Certificate of Analysis (CoAs) of all items of import and indigenous. The case stands deferred to 02.05.2024.	

Case No.	34 / NC/6/MEET/Mar/202324/13
Case Status	Case Deferred
Party Name	GRIFFITH FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Mar/ 202324/ 13 and 04/04/2024
HQ File Number	HQRNORM APPLY 00003453AM23
RA File Number	07AX04000685 AM23
Licence No and Date	0711005369/29/09/2022
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 02.05.2024.	

Case No.	35 / NC/6/MEET/Mar/202324/13
Case Status	Case Deferred
Party Name	OMSONS MARKETING PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Mar/ 202324/ 13 and 04/04/2024
HQ File Number	HQRNORM APPLY 00003484AM23
RA File Number	05AX04001789 AM23
Licence No and Date	0511015090/30/09/2022

Norms Committee Decision:

NC considered the case as per agenda and decided to seek following information from the firm on the basis of the comments of the Technical Authority, i.e., MoFPI;

- i) Bill of Entries for imported items.
- ii) Invoices for the indigenous items blended with export item viz. Extra Neutral alcohol (ENA) and Matured Malt Spirit (MMS) etc.
- iii) Certificate of Analysis (CoAs) of all items of import and indigenous.

The case stands deferred to 02.05.2024.

Case No.	36 / NC/6/MEET/Mar/202324/13
Case Status	Case Deferred
Party Name	CRAFTSMITH PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Mar/ 202324/ 13 and 04/04/2024
HQ File Number	HQRNORM APPLY 00003473AM23
RA File Number	05AX04001587 AM23
Licence No and Date	0511015084/30/09/2022

Norms Committee Decision:

NC considered the case as per agenda and noted that the firm was issued DL on 05.01.2024 followed by reminders on 20.01.2024, 04.02.2024, 19.02.2024, 05.03.2024 and 20.03.2024 to furnish reply. Their reply is still awaited. The Committee decided to wait for reply of the firm.

The case stands deferred to 02.05.2024.

Case No.	37 / NC/6/MEET/Mar/202324/13
Case Status	Case Deferred
Party Name	DEL MONTE FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Mar/ 202324/ 13 and 04/04/2024
HQ File Number	HQRNORM REVIW00008487AM24
RA File Number	05AX04001997 AM23
Licence No and Date	0511015271/12/10/2022
Norms Committee Decision:	

NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments.

The case stands deferred to 02.05.2024.

Case No.	38 / NC/6/MEET/Mar/202324/13
Case Status	Case Deferred
Party Name	DEL MONTE FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Mar/ 202324/ 13 and 04/04/2024
HQ File Number	HQRNORM REVIW00008486AM24
RA File Number	05AX04001999 AM23
Licence No and Date	0511015269/12/10/2022
Norms Committee Decision:	
NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments.	
The case stands deferred to 02.05.2024.	

Case No.	39 / NC/6/MEET/Mar/202324/13
Case Status	Case Deferred
Party Name	RADHA KRISHNA IMPEX PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Mar/ 202324/ 13 and 04/04/2024
HQ File Number	HQRNORM APPLY 00003806AM23
RA File Number	02AX04000380 AM23
Licence No and Date	0211003213/18/10/2022
Norms Committee Decision:	
NC considered the case as per agenda and noted that the application alongwith reply of DL of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments.	

The case stands deferred to 02.05.2024.

Case No.	40 / NC/6/MEET/Mar/202324/13
Case Status	Case Deferred
Party Name	OLIVE LIFESCIENCES PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Mar/ 202324/ 13 and 04/04/2024
HQ File Number	HQRNORM APPLY 00004692AM23
RA File Number	07AX04001287 AM23
Licence No and Date	0711005818/29/11/2022
Norms Committee Decision: NC considered the case as per agenda and noted that the firm was issued DL on 24.11.2023 followed by reminders on 09.12.2023, 24.12.2023, 08.01.2024, 23.01.2024, 07.02.2024, 22.02.2024, 08.03.2024 and 23.03.2024 to furnish reply. Their reply is still awaited. The Committee decided to wait for reply of the firm. The case stands deferred to 02.05.2024.	

Case No.	41 / NC/6/MEET/Mar/202324/13
Case Status	Case Deferred
Party Name	CHAIZUP BEVERAGES LLP
Meeting Number and Date	NC/ 6/ MEET/ Mar/ 202324/ 13 and 04/04/2024
HQ File Number	HQRNORM APPLY 00004754AM23
RA File Number	02AX04000483 AM23
Licence No and Date	0211003422/01/12/2022
Norms Committee Decision: NC considered the case as per agenda and noted that the application alongwith reply of DL of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 02.05.2024.	

Case No.	42 / NC/6/MEET/Mar/202324/13
Case Status	Case Deferred
Party Name	HERB ARTIZAN PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Mar/ 202324/ 13 and 04/04/2024
HQ File Number	HQRNORM APPLY 00005474AM23
RA File Number	07AX04001451 AM23
Licence No and Date	0711006075/02/01/2023
Norms Committee Decision: NC considered the case as per agenda and noted that the application alongwith reply of DL of the firm is under examination of Technical Authority, i.e., Tech.2 and his comments are awaited. The Committee decided to send a reminder to Tech.2 to expedite his comments. The case stands deferred to 02.05.2024.	

Case No.	43 / NC/6/MEET/Mar/202324/13
Case Status	Case Deferred
Party Name	CHAIZUP BEVERAGES LLP
Meeting Number and Date	NC/ 6/ MEET/ Mar/ 202324/ 13 and 04/04/2024
HQ File Number	HQRNORM APPLY 00005615AM23
RA File Number	02AX04000566 AM23
Licence No and Date	0211003633/09/01/2023
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 02.05.2024.	

Case No.	44 / NC/6/MEET/Mar/202324/13
Case Status	Case Deferred
Party Name	OMSONS MARKETING PRIVATE LIMITED

Meeting Number and Date	NC/ 6/ MEET/ Mar/ 202324/ 13 and 04/04/2024
HQ File Number	HQRNORM APPLY 00005824AM23
RA File Number	05AX04003032 AM23
Licence No and Date	0511016940/19/01/2023
Norms Committee Decision: NC considered the case as per agenda and decided to seek following information from the firm on the basis of the comments of the Technical Authority, i.e., MoFPI; i) Bill of Entries for imported items. ii) Invoices for the indigenous items blended with export item viz. Extra Neutral alcohol (ENA) and Matured Malt Spirit (MMS) etc. iii) Certificate of Analysis (CoAs) of all items of import and indigenous. The case stands deferred to 02.05.2024.	

Case No.	45 / NC/6/MEET/Mar/202324/13
Case Status	Case Deferred
Party Name	OMSONS MARKETING PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Mar/ 202324/ 13 and 04/04/2024
HQ File Number	HQRNORM APPLY 00006715AM23
RA File Number	05AX04003367 AM23
Licence No and Date	0511017595/02/03/2023
Norms Committee Decision: NC considered the case as per agenda and decided to seek following information from the firm on the basis of the comments of the Technical Authority, i.e., MoFPI; i) Bill of Entries for imported items. ii) Invoices for the indigenous items blended with export item viz. Extra Neutral alcohol (ENA) and Matured Malt Spirit (MMS) etc. iii) Certificate of Analysis (CoAs) of all items of import and indigenous. The case stands deferred to 02.05.2024.	

Case No.	46 / NC/6/MEET/Mar/202324/13
Case Status	Case Deferred
Party Name	LACTOSE (INDIA) LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Mar/ 202324/ 13 and 04/04/2024
HQ File Number	HQRNORM REVIW00008978AM24
RA File Number	03AX04000025 AM24
Licence No and Date	0311022703/11/04/2023
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., Tech.2 and his comments are awaited. The Committee decided to send a reminder to Tech.2 to expedite his comments. The case stands deferred to 02.05.2024.	

Case No.	47 / NC/6/MEET/Mar/202324/13
Case Status	Case Deferred
Party Name	DEL MONTE FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Mar/ 202324/ 13 and 04/04/2024
HQ File Number	HQRNORM REVIW00008485AM24
RA File Number	05AX04000193 AM24
Licence No and Date	0511018486/25/04/2023
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 02.05.2024.	

Case No.	48 / NC/6/MEET/Mar/202324/13
Case Status	Case Approved
Party Name	R K Products

Meeting Number and Date	NC/ 6/ MEET/ Mar/ 202324/ 13 and 04/04/2024	
HQ File Number	HQRNORM APPLY 00000480AM24	
RA File Number	06AX04000014 AM23	
Licence No and Date	0611001998/28/04/2023	
Norms Committee Decision:		
NC considered the case as per agenda and decided to fix the norms of the AA on the basis of the comments of the Technical Authority, i.e., Tech. (NL), allowing the following inputs;		
Export Item		
Processed Agarwood Chips (Aquilaria Crassna)		8637.000 Kgs
Import Item		
Aquilaria Crassna (Agarwood Chips) (Subject to Statutory compliance of Forest Department , if any)		8205.150 Kg
RA may take subsequent consequential action accordingly.		

Case No.	49 / NC/6/MEET/Mar/202324/13
Case Status	Case Deferred
Party Name	LACTOSE (INDIA) LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Mar/ 202324/ 13 and 04/04/2024
HQ File Number	HQRNORM REVIW00008979AM24
RA File Number	03AX04000578 AM24
Licence No and Date	0311023483/11/05/2023
Norms Committee Decision:	
NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., Tech.2 and their comments are awaited. The Committee decided to send a reminder to Tech.2 to expedite their comments.	
The case stands deferred to 02.05.2024.	

Case No.	50 / NC/6/MEET/Mar/202324/13
Case Status	Case Deferred
Party Name	CHIRAL AGRO PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Mar/ 202324/ 13 and 04/04/2024
HQ File Number	HQRNORM APPLY 00000862AM24
RA File Number	07AX04000085 AM24
Licence No and Date	0711007575/16/05/2023
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 02.05.2024.	

Case No.	51 / NC/6/MEET/Mar/202324/13
Case Status	Case Deferred
Party Name	COCOARICH AGRI LLP
Meeting Number and Date	NC/ 6/ MEET/ Mar/ 202324/ 13 and 04/04/2024
HQ File Number	HQRNORM APPLY 00002166AM24
RA File Number	NA
Licence No and Date	0711007592/17/05/2023
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 02.05.2024.	

Case No.	52 / NC/6/MEET/Mar/202324/13
Case Status	Case Deferred
Party Name	NOVUS ANIMAL NUTRITION (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Mar/ 202324/ 13 and 04/04/2024
HQ File Number	HQRNORM APPLY 00001086AM24

RA File Number	04AX04000171 AM24
Licence No and Date	0411005469/24/05/2023
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., Tech.2 and his comments are awaited. The Committee decided to send a reminder to Tech.2 to expedite his comments. The case stands deferred to 02.05.2024.	

Case No.	53 / NC/6/MEET/Mar/202324/13
Case Status	Case Deferred
Party Name	RSPL LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Mar/ 202324/ 13 and 04/04/2024
HQ File Number	HQRNORM APPLY 00002070AM24
RA File Number	05AX04000115 AM24
Licence No and Date	0511019484/22/06/2023
Norms Committee Decision: NC considered the case as per agenda and noted that the firm was issued DL on 03.10.2023 followed by reminders on 18.10.2023., 02.11.2023, 17.11.2023, 02.12.2023, 17.12.2023, 01.01.2024, 16.01.2024, 31.01.2024, 15.02.2024, 01.03.2024, 16.03.2024 and 31.03.2024 to furnish reply. Their reply is still awaited. The Committee decided to wait for reply of the firm. The case stands deferred to 02.05.2024.	

Case No.	54 / NC/6/MEET/Mar/202324/13
Case Status	Case Deferred
Party Name	OM EXIM CORPORATION
Meeting Number and Date	NC/ 6/ MEET/ Mar/ 202324/ 13 and 04/04/2024
HQ File Number	HQRNORM APPLY 00002147AM24
RA File Number	08AX04000425 AM24
Licence No and Date	0811008476/23/06/2023
Norms Committee Decision:	

NC considered the case as per agenda and noted that the firm was issued DL on 31.01.2024 followed by reminder on 15.02.2024 to furnish reply. Their reply is still awaited. The Committee decided to wait for reply of the firm.

The case stands deferred to 02.05.2024.

Case No.	55 / NC/6/MEET/Mar/202324/13
Case Status	Case Deferred
Party Name	OM EXIM CORPORATION
Meeting Number and Date	NC/ 6/ MEET/ Mar/ 202324/ 13 and 04/04/2024
HQ File Number	HQRNORM APPLY 00003971AM24
RA File Number	08AX04000626 AM24
Licence No and Date	0811008600/04/07/2023
Norms Committee Decision:	
NC considered the case as per agenda and noted that the firm was issued DL on 31.01.2024 followed by reminder on 15.02.2024 to furnish reply. Their reply is still awaited. The Committee decided to wait for reply of the firm.	
The case stands deferred to 02.05.2024.	

Case No.	56 / NC/6/MEET/Mar/202324/13
Case Status	Case Rejected
Party Name	KINJAL AGRO SPICES
Meeting Number and Date	NC/ 6/ MEET/ Mar/ 202324/ 13 and 04/04/2024
HQ File Number	HQRNORM APPLY 00004243AM24
RA File Number	08AX04000532 AM24
Licence No and Date	0811008655/06/07/2023
Norms Committee Decision:	
NC considered the case as per agenda and noted that the firm was issued DL on 03.10.2023 followed by reminders on 18.10.2023., 02.11.2023, 17.11.2023, 02.12.2023, 17.12.2023, 01.01.2024, 16.01.2024, 31.01.2024, 15.02.2024, 01.03.2024, 16.03.2024 and 31.03.2024 to furnish reply. Despite repeated reminders, the firm has failed to furnish requisite information for	

further examination of the case. The Committee therefore, decided to reject the case with direction to firm to pay Customs duty and applicable interest for regularization of the case.

RA may take suitable consequential action accordingly.

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The case stands deferred to 02.05.2024.

Case No.	57 / NC/6/MEET/Mar/202324/13
Case Status	Case Deferred
Party Name	GRIFFITH FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Mar/ 202324/ 13 and 04/04/2024
HQ File Number	HQRNORM APPLY 00004590AM24
RA File Number	07AX04000092 AM24
Licence No and Date	0711008795/24/07/2023
Norms Committee Decision:	
NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments.	
The case stands deferred to 02.05.2024.	

Case No.	58 / NC/6/MEET/Mar/202324/13
Case Status	Case Rejected
Party Name	LAURICO NUTRACEUTICALS
Meeting Number and Date	NC/ 6/ MEET/ Mar/ 202324/ 13 and 04/04/2024
HQ File Number	HQRNORM APPLY 00004781AM24
RA File Number	32AX04000263 AM24
Licence No and Date	3211005311/02/08/2023
Norms Committee Decision:	
NC considered the case as per agenda and noted that the firm was issued DL on 03.10.2023 followed by reminders on 18.10.2023., 02.11.2023, 17.11.2023, 02.12.2023, 17.12.2023,	

01.01.2024, 16.01.2024, 31.01.2024, 15.02.2024, 01.03.2024, 16.03.2024 and 31.03.2024 to furnish reply. Despite repeated reminders, the firm has failed to furnish requisite information for further examination of the case. The Committee therefore, decided to reject the case with direction to firm to pay Customs duty and applicable interest for regularization of the case.

RA may take suitable consequential action accordingly.

Case No.	59 / NC/6/MEET/Mar/202324/13
Case Status	Case Deferred
Party Name	OM EXIM CORPORATION
Meeting Number and Date	NC/ 6/ MEET/ Mar/ 202324/ 13 and 04/04/2024
HQ File Number	HQRNORM APPLY 00004810AM24
RA File Number	08AX04000825 AM24
Licence No and Date	0811008997/03/08/2023
Norms Committee Decision:	
NC considered the case as per agenda and noted that the firm was issued DL on 31.01.2024 followed by reminder on 15.02.2024 to furnish reply. Their reply is still awaited. The Committee decided to wait for reply of the firm.	
The case stands deferred to 02.05.2024.	

Case No.	60 / NC/6/MEET/Mar/202324/13
Case Status	Case Deferred
Party Name	FLEX FOODS LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Mar/ 202324/ 13 and 04/04/2024
HQ File Number	HQRNORM APPLY 00005124AM24
RA File Number	05AX04000979 AM24
Licence No and Date	0511020478/18/08/2023
Norms Committee Decision:	
NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments.	

The case stands deferred to 02.05.2024.

Case No.	61 / NC/6/MEET/Mar/202324/13
Case Status	Case Deferred
Party Name	FLEX FOODS LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Mar/ 202324/ 13 and 04/04/2024
HQ File Number	HQRNORM APPLY 00005125AM24
RA File Number	05AX04001017 AM24
Licence No and Date	0511020479/18/08/2023
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 02.05.2024.	

Case No.	62 / NC/6/MEET/Mar/202324/13
Case Status	Case Deferred
Party Name	LAURICO NUTRACEUTICALS
Meeting Number and Date	NC/ 6/ MEET/ Mar/ 202324/ 13 and 04/04/2024
HQ File Number	HQRNORM APPLY 00005270AM24
RA File Number	32AX04000316 AM24
Licence No and Date	3211005458/28/08/2023
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 02.05.2024.	

Case No.	63 / NC/6/MEET/Mar/202324/13			
Case Status	Case Approved			
Party Name	PATEL JIVRAM MADHAVJI			
Meeting Number and Date	NC/ 6/ MEET/ Mar/ 202324/ 13 and 04/04/2024			
HQ File Number	HQRNORM APPLY 00005308AM24			
RA File Number	08AX04000796 AM24			
Licence No and Date	0811009233/29/08/2023			
Norms Committee Decision:				
NC considered the case as per agenda and decided to fix the norms of the AA , allowing the following inputs;				
S.No.	Export Item	Quantity in MT	Import Item	Quantity in MT
1	Sterilized Fennel Seeds	51.000	Raw Fennel Seed	51.000
Regulations of FTP / HBP 2023 like Value Addition, Pre-import condition & Appendix 4J conditions should also be complied with.				
RA may take subsequent consequential action accordingly.				

Case No.	64 / NC/6/MEET/Mar/202324/13
Case Status	Case Deferred
Party Name	VINAYKUMAR AND CO.
Meeting Number and Date	NC/ 6/ MEET/ Mar/ 202324/ 13 and 04/04/2024
HQ File Number	HQRNORM APPLY 00005385AM24
RA File Number	08AX04001056 AM24
Licence No and Date	0811009253/01/09/2023
Norms Committee Decision:	
NC considered the case as per agenda and decided to seek following information from the firm ;	
" The Export/Import Status of all the Advance Authorizations earlier issued to the firm".	
The case stands deferred to 02.05.2024.	

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Case No.	65 / NC/6/MEET/Mar/202324/13
Case Status	Case Deferred
Party Name	JALARAM TRADERS
Meeting Number and Date	NC/ 6/ MEET/ Mar/ 202324/ 13 and 04/04/2024
HQ File Number	HQRNORM APPLY 00005432AM24
RA File Number	24AX04000224 AM24
Licence No and Date	2411002711/04/09/2023
Norms Committee Decision: NC considered the case as per agenda and noted that the firm was issued DL on 04.01.2024 followed by reminder on 19.01.2024 to furnish reply. Their reply is still awaited. The Committee decided to wait for reply of the firm. The case stands deferred to 02.05.2024.	

Case No.	66 / NC/6/MEET/Mar/202324/13
Case Status	Case Deferred
Party Name	PRISTINE INGREDIENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Mar/ 202324/ 13 and 04/04/2024
HQ File Number	HQRNORM APPLY 00005858AM24
RA File Number	05AX04001877 AM24
Licence No and Date	0511021149/26/09/2023
Norms Committee Decision: NC considered the case as per agenda and noted that the application alongwith reply of DL of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 02.05.2024.	

Case No.	67 / NC/6/MEET/Mar/202324/13
Case Status	Case Deferred
Party Name	DEL MONTE FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Mar/ 202324/ 13 and 04/04/2024
HQ File Number	HQRNORM APPLY 00006143AM24
RA File Number	05AX04002049 AM24
Licence No and Date	0511021444/10/10/2023
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 02.05.2024.	

Case No.	68 / NC/6/MEET/Mar/202324/13
Case Status	Case Deferred
Party Name	DEL MONTE FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Mar/ 202324/ 13 and 04/04/2024
HQ File Number	HQRNORM APPLY 00006149AM24
RA File Number	05AX04002048 AM24
Licence No and Date	0511021450/10/10/2023
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 02.05.2024.	

Case No.	69 / NC/6/MEET/Mar/202324/13
Case Status	Case Deferred

Party Name	CHANDIGARH SWEETS LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Mar/ 202324/ 13 and 04/04/2024
HQ File Number	HQRNORM APPLY 00006187AM24
RA File Number	05AX04001805 AM24
Licence No and Date	0511021477/12/10/2023
Norms Committee Decision: NC considered the case as per agenda and noted that the application alongwith reply of DL of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 02.05.2024.	

Case No.	70 / NC/6/MEET/Mar/202324/13
Case Status	Case Deferred
Party Name	KALPATARU AGROCOM
Meeting Number and Date	NC/ 6/ MEET/ Mar/ 202324/ 13 and 04/04/2024
HQ File Number	HQRNORM APPLY 00006312AM24
RA File Number	08AX04001307 AM24
Licence No and Date	0811009682/17/10/2023
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm alongwith reply of DL is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 02.05.2024.	

Case No.	71 / NC/6/MEET/Mar/202324/13
Case Status	Case Deferred
Party Name	RADHA KRISHNA IMPEX PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Mar/ 202324/ 13 and 04/04/2024
HQ File Number	HQRNORM APPLY 00006516AM24
RA File Number	02AX04000436 AM24
Licence No and	0211005366/30/10/2023

Date	
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm alongwith reply of DL is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 02.05.2024.	

Case No.	72 / NC/6/MEET/Mar/202324/13		
Case Status	Case Approved		
Party Name	PATEL JIVRAM MADHAVJI		
Meeting Number and Date	NC/ 6/ MEET/ Mar/ 202324/ 13 and 04/04/2024		
HQ File Number	HQRNORM APPLY 00006889AM24		
RA File Number	08AX04001549 AM24		
Licence No and Date	0811009978/17/11/2023		
Norms Committee Decision:			
NC considered the case as per agenda and decided to fix the norms of the AA , allowing the following inputs;			
Export Item	Quantity in MT	Import Item	Quantity in MT
Coriander Powder	100.000	Coriander Seeds	100.500
Regulations of FTP / HBP 2023 like Value Addition, Pre-import condition & Appendix 4J conditions should also be complied with.			
RA may take subsequent consequential action accordingly.			

Case No.	73 / NC/6/MEET/Mar/202324/13		
Case Status	Case Approved		
Party Name	FARM2WORLD PRIVATE LIMITED		
Meeting Number and Date	NC/ 6/ MEET/ Mar/ 202324/ 13 and 04/04/2024		
HQ File Number	HQRNORM APPLY 00007081AM24		
RA File Number	24AX04000355 AM24		
Licence No and Date	2411003003/28/11/2023		

Norms Committee Decision:

NC considered the case as per agenda and decided to fix the norms of the AA, allowing the following inputs;

Export Item	Quantity in MT	Import Item	Quantity in MT
Black Pepper Sterilised/Black Pepper Crushed.	27.000	Black Pepper (Light Berries)	27.000

Regulations of FTP / HBP 2023 like Value Addition, Pre-import condition & Appendix 4J conditions should also be complied with.

RA may take subsequent consequential action accordingly.

Case No.	74 / NC/6/MEET/Mar/202324/13
Case Status	Case Deferred
Party Name	KALPATARU AGROCOM
Meeting Number and Date	NC/ 6/ MEET/ Mar/ 202324/ 13 and 04/04/2024
HQ File Number	HQRNORM APPLY 00007397AM24
RA File Number	08AX04001699 AM24
Licence No and Date	0811010258/14/12/2023

Norms Committee Decision:

NC considered the case as per agenda and noted that the firm was issued DL on 13.02.2024 followed by reminder on 28.02.2024 to furnish reply. Their reply is still awaited. The Committee decided to wait for reply of the firm.

The case stands deferred to 02.05.2024.

Case No.	75 / NC/6/MEET/Mar/202324/13
Case Status	Case Deferred
Party Name	CHAIZUP BEVERAGES LLP
Meeting Number	NC/ 6/ MEET/ Mar/ 202324/ 13 and 04/04/2024

and Date	
HQ File Number	HQRNORM APPLY 00007753AM24
RA File Number	02AX04000558 AM24
Licence No and Date	0211005683/04/01/2024
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 02.05.2024.	

Case No.	76 / NC/6/MEET/Mar/202324/13
Case Status	Case Deferred
Party Name	KAMEDA LT FOODS (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Mar/ 202324/ 13 and 04/04/2024
HQ File Number	HQRNORM APPLY 00007827AM24
RA File Number	33AX04000097 AM24
Licence No and Date	3311001687/09/01/2024
Norms Committee Decision: NC considered the case as per agenda and decided to seek following information from the firm on the basis of the comments of the Technical Authority, i.e., MoFPI; i) Appendix 4E for all 3 export items with details of imported and indgenous items used in preparation of export items. ii) Recipe cum Mass Balance for all 3 items of export. iii) Process Flow Chart with quantities of raw materials used and step-wise justification of wastage, if any. The case stands deferred to 02.05.2024.	

Case No.	77 / NC/6/MEET/Mar/202324/13
Case Status	Case Deferred
Party Name	ITC LIMITED
Meeting Number	NC/ 6/ MEET/ Mar/ 202324/ 13 and 04/04/2024

and Date	
HQ File Number	HQRNORM APPLY 00007857AM24
RA File Number	26AX04000068 AM24
Licence No and Date	2611001273/10/01/2024
Norms Committee Decision: NC considered the case as per agenda and decided to seek following information from the firm; i) Whether the export item is in powder form or seeds. ii) What are the ingredients used in the blending of export items and their quantities. The case stands deferred to 02.05.2024.	

Case No.	78 / NC/6/MEET/Mar/202324/13
Case Status	Case Deferred
Party Name	PRISTINE INGREDIENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Mar/ 202324/ 13 and 04/04/2024
HQ File Number	HQRNORM APPLY 00007969AM24
RA File Number	05AX04003117 AM24
Licence No and Date	0511023261/15/01/2024
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 02.05.2024.	

Case No.	79 / NC/6/MEET/Mar/202324/13
Case Status	Case Deferred
Party Name	OM EXIM CORPORATION
Meeting Number and Date	NC/ 6/ MEET/ Mar/ 202324/ 13 and 04/04/2024
HQ File Number	HQRNORM APPLY 00008246AM24
RA File Number	08AX04001944 AM24
Licence No and Date	0811010624/31/01/2024

Norms Committee Decision:

NC considered the case as per agenda and noted that the firm was issued DL on 31.01.2024 followed by reminder on 15.02.2024 to furnish reply. Their reply is still awaited. The Committee decided to wait for reply of the firm.

The case stands deferred to 02.05.2024.

Case No.	80 / NC/6/MEET/Mar/202324/13
Case Status	Case Deferred
Party Name	INDIES GLOBAL FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Mar/ 202324/ 13 and 04/04/2024
HQ File Number	HQRNORM APPLY 00008502AM24
RA File Number	33AX04000116 AM24
Licence No and Date	3311001745/12/02/2024

Norms Committee Decision:

NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments.

The case stands deferred to 02.05.2024.

Case No.	81 / NC/6/MEET/Mar/202324/13
Case Status	Case Approved
Party Name	ORGANIC INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Mar/ 202324/ 13 and 04/04/2024
HQ File Number	HQRNORM APPLY 00008649AM24
RA File Number	06AX04000378 AM24
Licence No and Date	0611002513/19/02/2024

Norms Committee Decision:

NC considered the case as per agenda and decided to fix the norms of the AA, allowing the following inputs;

Export Item	Quantity	Import Item	Quantity in Kg
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	in Kg		
Tulsi Ashwagandha Herbal Tea(Containing Indian Fruit Flavours)	2360.000	Indian fruit Flavours	Net to Net as per content in export product or 5% of FOB, whichever is less.
RA may take subsequent consequential action accordingly.			

Case No.	82 / NC/6/MEET/Mar/202324/13
Case Status	Case Deferred
Party Name	CHANDIGARH SWEETS LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Mar/ 202324/ 13 and 04/04/2024
HQ File Number	HQRNORM APPLY 00008838AM24
RA File Number	05AX04003695 AM24
Licence No and Date	0511024236/01/03/2024
Norms Committee Decision:	
NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments.	
The case stands deferred to 02.05.2024.	

Case No.	83 / NC/6/MEET/Mar/202324/13
Case Status	Case Approved
Party Name	MARINE HYDROCOLLOIDS
Meeting Number and Date	NC/ 6/ MEET/ Mar/ 202324/ 13 and 04/04/2024
HQ File Number	HQRNORM APPLY 00009074AM24
RA File Number	NA
Licence No and Date	1011002320/01/03/2024
Norms Committee Decision:	
NC considered the case as per agenda and decided to fix the norms of the AA on the basis of the norms fixed on similar case of the firm in M.No.10 dated 10.01.2023, allowing the following	

inputs;

Export Item

Agar Agar Powder Food Grade or Bacteriological Grade or Microbiological Grade or Pharma Grade or B P Grade.	181818.000 Kg
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Import Item

Agar Agar Powder Commercial Grade	200000.000 Kg
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RA may take subsequent consequential action accordingly.

Case No.	84 / NC/6/MEET/Mar/202324/13
Case Status	Case Deferred
Party Name	UMALAXMI ORGANICS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Mar/ 202324/ 13 and 04/04/2024
HQ File Number	HQRNORM APPLY 00008889AM24
RA File Number	13AX04000345 AM24
Licence No and Date	1311002603/04/03/2024
Norms Committee Decision:	
NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments.	
The case stands deferred to 02.05.2024.	

Case No.	85 / NC/6/MEET/Mar/202324/13
Case Status	Case Approved
Party Name	TIT BIT FOODS (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Mar/ 202324/ 13 and 04/04/2024
HQ File Number	HQRNORM APPLY 00008949AM24
RA File Number	03AX04005492 AM24
Licence No and Date	0311031865/07/03/2024
Norms Committee Decision:	

NC considered the case as per agenda and decided to fix the norms of the AA, allowing the following inputs;

Export Item	Quantity in MT	Import Item	Quantity in MT
Nutmeg Powder	128.000	Nutmeg Whole	128.640

Regulations of FTP / HBP 2023 like Value Addition, Pre-import condition & Appendix 4J conditions should also be complied with.

RA may take subsequent consequential action accordingly.

Case No.	86 / NC/6/MEET/Mar/202324/13
Case Status	Case Deferred
Party Name	SEAHATH CANNING COMPANY
Meeting Number and Date	NC/ 6/ MEET/ Mar/ 202324/ 13 and 04/04/2024
HQ File Number	HQRNORM APPLY 00008973AM24
RA File Number	03AX04005559 AM24
Licence No and Date	0311031896/07/03/2024
Norms Committee Decision:	
NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments.	
The case stands deferred to 02.05.2024.	

Case No.	87 / NC/6/MEET/Mar/202324/13
Case Status	Case Deferred
Party Name	KAMCO CHEW FOOD PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Mar/ 202324/ 13 and 04/04/2024
HQ File Number	HQRNORM APPLY 00009004AM24
RA File Number	56AX04000548 AM24
Licence No and Date	5611002809/11/03/2024
Norms Committee Decision:	

NC considered the case as per agenda and noted that the application of the firm is under examination of Technical Authority, i.e., MoFPI and their comments are awaited. The Committee decided to send a reminder to MoFPI to expedite their comments.

The case stands deferred to 02.05.2024.

Case No.	88 / NC/6/MEET/Mar/202324/13
Case Status	Case Deferred
Party Name	AFFLATUS INTERNATIONAL
Meeting Number and Date	NC/ 6/ MEET/ Mar/ 202324/ 13 and 04/04/2024
HQ File Number	HQRNORM APPLY 00009035AM24
RA File Number	05AX04003926 AM24
Licence No and Date	0511024462/12/03/2024
Norms Committee Decision:	
NC considered the case as per agenda and noted that the export/import items are textile items. The Committee noted that, it has been decided with the approval of DG in the F.No. 01/85/171/53/AM19/DES.VI to transfer the cases relating to Textile to NC-5 which is primarily a Norms Committee for Textile and Leather.	